

## F RM NO. 4 (5 de Rule 42) CENTRAL ADM NISTRATIVE TRIBUNAL GUWAHATI BENCH ORDERSHEET

ORIGINAL APPLICATION No. Transfer Application No. 2. : -----/2013 in O.A. No.-----3. Misc. Petition No. : -----/2013 in O.A. No.-----Contempt Petition No. : -----/2013 in O.A. No.----5. Review Application No. : -----/2013 in O.A. No.----20 /2013 in O.A. No. 173/2009 Execution Petition No. : Sufi Shiekumaire prasad @ Sumumani Applicant (S) . Union of India 2 one Respondent (S) Mr. S. Choudhury, Mr. S.C. Dhs Advocate for the [Applicant (S)] [Respondent (S)]

Notes of the Registry Date This Ep. is 6'led 26.09.2013 by The applicant, through, mr. S. choudhary, Adv. praying too a direction upon the respondents too PB implementation of The order dated- 7-9-2009 26.11.2013 passed in 0A. 173/2019. Laid before the Hon'ble court for favour of order. Sechon do Cerco

Order of the Tribunal

List the matter on 26.11.2013 along with M.A. No. 104 of 2013

> (Manjula Das) Judicial Member

Mr. S. Nath, proxy counsel for Mr. S. Choudhury, learned counsel for the applicant appeared. Mr. M.K. Majumdar, learned counsel for the respondents prays for four weeks time to file the written statement. Prayer is allowed.

List the matter on 07.01.2014.

25

(Mohd Haleem Khan)
Administrative Member

Just

(Manjula Das) Judicial Member EP.20/2013

17102/14 wo reply file by the respondents

16.01.2014

Mr.S.Nath, proxy counsel for Mr.S.Choudhury, learned counsel for the petitioner was present. Mr.M.K.Majumdar, learned standing counsel for the railways prayed for four weeks time to file the reply. Prayer is allowed.

List the matter on 18.02.2014.

(Mohd. Haleem Khan) Administrative Member

(Manjula Das) Judicial Member

/bb/

18.02.2014

None appeared on behalf of the petitioner. Mr. M.K. Majumdar, learned standing counsel for the railways submits that reply has been filed before the registry with undertaking to serve copy petitioner's counsel. Four weeks time is allowed to the petitioner to file rejoinder.

tist on 19.03.2014 for filing rejoinder.

(Mohø. Haleem Khan) Administrative Member

(Manjula Dás) Judicial Member

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19.3.2014

PB

Mr. S. Chondhung, learned could for the petitioner brayed for four weeks time to file rejoinder prayer is allowed. Mr. MK. Majumdar, learned Strading course for the vailways was present

list the matter on 2/5/2014

15/05/14 Reviainder tild by the applicant at pege-27 to 60

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E.P. No. 20/13 [O.A. 173/09]

02.05.2014

Mr. R.C. Das, learned counsel appeared and submitted that he has been newly engaged by the petitioner. Mr. M.K. Majumdar, learned standing counsel for the railway / respondents appeared.

List on 06.06.2014.

Mohammad Haleem Khan) Administrative Member

(Manjula Das) **Judicial Member** 

PB

06.06.2014

Mr. M.K. Majumdar, learned standing counsel for the Railways appeared and prayed for two weeks time to complete the process for disbursement of the pension. Prayer is allowed. Mr. S. Choudhury, learned counsel for the petitioner was present.

List on 24.06.2014.

(Mohammad Haleem Khan) Administrative Member

(Manjula Das) **Judicial Member** 

PB

This Tribunal vide order dated 07.09.2009 in 24.06.2014 OA.173/2009 directed the respondents as under:-

> In the aforesaid premises, without entering into the merits of the matter and without any waste of time, we dispose of this case by remitting the matter to the Respondents; who should consider the grievances of the Applicant (the widow of Late Narayan Prasad) by causing necessary enquiry and by calling for reports (through a personal Inspector/Welfare Inspector; who should assist the Applicant in getting the pension papers ready, if necessary) and orders/release reasoned pensionary and other dues (as due and

> > month.

EP.20-13 (OA.173/2009) Contd. 24.06.2014

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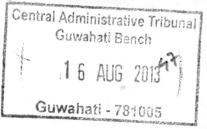
admissible under the Law/Rules/Guidelines/Circulars) in favour of the Applicant and other members of the family of Late Narayan Prasad at the earliest. Entire exercise should be completed by the Respondents by end of December 2009 under intimation to the Applicant."

Mr.M.K.Majumdar, learned standing counsel for the railways submitted that respondents processed the matter for implementation of the order but as the petitioner did not submit the necessary documents matter could not be finalized. It was further submitted by the learned counsel that for proper inspection the Welfare Inspector went to the address given by the petitioner, however, she was not found available in the address. It was submitted that because of non-cooperation of the petitioner respondent authority could not finalize the matter. In view of that learned counsel prayed that learned counsel for the petitioner may be directed to ask the petitioner to assist and cooperate with the railway authorities for expeditious release of her pensionary benefits.

Learned counsel for the petitioner has no objection and undertakes to inform the petitioner appear before the respondent nos.3. & 5, assist and cooperate with the authorities by submitting relevant documents for expeditious release of pensionary benefits as ordered by this Tribunal. It is expected that the petitioner shall cooperate with the concerned authority for release of her pensionary benefits as directed by this Tribunal on 07.09.2009 in OA.173/2009.

With the above direction and observation EP closed. If the petitioner is still aggrieved by the action of the respondents, she is at liberty to approach this Tribunal afresh.

(Mohd Haleem Khan) Administrative Member (Manjula Das) Judicial Member



#### IN THE CENTRAL ADMINISTRATIVE TRIBUNAL **GUWAHATI BENCH: GUWAHATI**

(An application under Rule 24 of Central Administrative Tribunal (Procedure) Rule 1987)

> E. P No. <u>20</u> /2013 In O.A No. 173/2009

#### Smti. Shukumare Prasad @ Sumumani

-Versus-

#### Union of India & Ors.

#### **INDEX**

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Central Administrative Tribunai Guwahati Bench

1 6 AUG 2013

Guwahati - 781005

#### IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

#### **GUWAHATI BENCH: GUWAHATI**

(An application under Rule 24 of Central Administrative Tribunal (Procedure) Rule 1987)

E. P No. \_\_\_\_\_\_/2013 In O.A No. 173 /2009

#### In the matter of:

E. P No. \_\_\_\_\_\_/2013

In O. A. No. 173/2009

Smti. Shukumare Prasad @ Sumumani

..... Applicant.

-Vs-

Union of India and Others.

...... Respondents.

-And-

#### In the matter of:

Non-compliance of Hon'ble Tribunal's judgment and order dated 07.09.2009 passed in O. A. No. 173/2009.

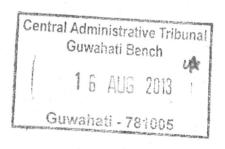
-And-

#### In the matter of:

An application under Rule 24 of Central Administrative Tribunal (Procedure) Rule 1987, praying for a direction upon the Respondents for implementation of the judgment and order dated 07.09.2009 passed in O. A. No. 173/2009.

-And-

Shumare Prashad



#### In the matter of:

Sumumani
W/O Late Narayan Prasad,
(Ex-Fitter Gr-II, SSE/LOCO/BPB)
R/O-C/O Tankeswar Choudhury,
House No-4, Rajgarh Bye lane no. 2
Pub Sarania, P.O- Silpukhuri,
Guwahati-781003,
Dist- Kamrup, Assam.

... Applicant.

-Versus-

- Union of India, Represented by the Secretary Railway Board, Ministry of Railway, New Delhi-110001.
- General Manager (personnel)Maligaon, Head Quarter,N.F.Railway, Guwahati-781011.Assam.
- Divisional Railway Manager (Personnel),
   N.F.Railway, Lumding Division,
   Lumding-782447, Assam.
- **4.** Welfare Inspector, Badorpur N.F.Railway, Bodorpur Pin- 364610.
- 5. Sr. Section Engineer/LOCO/BPB, Badorpur, N.F. Railway, P.O- Badorpur, PIN- 364610.

... Respondents.

The applicants above named most respectfully beg to state that: -

1. That the applicant approached before this Hon'ble Tribunal through O.A.No. 173/2009 for grant of pensionery benefits, providend fund, group insurance, gratuity money, leave salaries, D.C.R.G. etc. with compound interest from the date of the expired husband of the applicant.

Shumare Prashad.

2.

Central Administrative Tribunal Guwahati Bench

1 6 AUG 2013

That this Hon'ble Central Administrative Tribunal after hearing the rival submissions of both the parties and after perusal of the materials on records was pleased to disposed of the original application by remitting the matter to the respondents, who should consider the grivences of the applicant (the widow of late Narayan Prasad) by causing necessary enquiry and by calling for reports (through a personal Inspector/Welfare Inspector; who should assist the applicant in getting the pension papers ready, if necessary) and pass reasoned orders/release the pensionery and other dues (as due and admissible under the Law/Rules/Guidelines/Circulars) in favour of the applicant and other members of the family of Late Narayan Prasad at the earliest. Entire exercise should be completed by the respondents by end of December 2009 under intimation to the applicant. We make it clear that, unless very compelling hindrances are there, provisional monthly family pensions, at the minimum rate as due and admissible under the Rules, may be released in favour of the applicant, by the respondents prospectively from the month of September 2009.

> A copy of the judgment and order dated 07.09.2009 is enclosed herewith and marked as Annexure- A.

3. That the applicant after receipt of the judgment and order dated 07.09.2009 passed in O.A No. 173/2009 submitted representation on 18.11.2009 addressed to the respondent no. 2 for grant of pensionery benefit and other benefits i.e provident fund, gratuity money, group insurance etc. in favour of the applicant and further prayed for implementation of the judgment and order dated 07.09.2009 passed in O.A No. 173 of 2009.

> Copy of the representation dated 18.11.2009 is enclosed herewith and marked as **Annexure-B**.

4. That the applifcant after found no response from the respondents authority submitted another representation on 01.03.2010 as well as on 21.04.2011 to the respondent no. 3 for implementation of the judgment and order passed by the Hon'ble Tribunal and further prayed for release of pensionery benefits to the applicant. But to no result.

Shumare Prashad

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Copy of the representation dtd. 01.03.2010 and 21.04.2011 are enclosed herewith and marked as **Annexure- C** (series).

- 5. That the Hon'ble Tribunal in it's judgment and order dated 07.09.2009 in O.A. No. 173 of 2009 clearly directed the respondents to consider the grivences of the applicant by causing necessary enquiry and by calling for reports (through a personal Inspector/Welfare Inspector; who should assist the applicant in getting the pension papers ready, if necessary) and pass reasoned orders/release the pensionery and other dues (as due and admissible under the Law/Rules/Guidelines/Circulars) in favour of the applicant and other members of the family of Late Narayan Prasad at the earliest. But after a lapse of more than two years from the date of submission of representation by the applicant, the respondents have not paid any pensionery benefit to the applicant and such action of the respondents is deliberate and willful violation of the direction passed by this Hon'ble Tribunal in O.A No. 173 of 2009. Therefore, finding no other alternative the applicant approaching before this Hon'ble Tribunal for further direction upon the respondents under Rule 24 of Central Administrative Tribunal (Procedure) Rule, 1987 for compliance of the judgment and order dated 07.09.2009 passed in O.A. No. 173/2009 of the Hon'ble Tribunal.
- **5.** That this application is made bonafide and for the ends of justice.

Under the facts and circumstances stated above, the Hon'ble Tribunal be pleased to direct the respondents to implement the judgment and order dated 07.09.2009 passed in O.A. No. 173/2009 passed by the Hon'ble Tribunal forthwith and further be pleased to pass such other order or orders as deemed fit and proper by the Hon'ble Tribunal.

And for this act of kindness, your applicant as in duty bound, shall ever pray.



#### **VERIFICATION**

I, Smti. Shukumare Prasad @ Sumumani, aged about 49 years, W/O Late Narayan Prasad, (Ex-Fitter Gr-II, SSE/LOCO/BPB), R/O-C/O Tankeswar Choudhury, House No-4, Rajgarh Bye lane no. 2, Pub Sarania, P.O-Silpukhuri, Guwahati-781003, Dist- Kamrup, Assam, do hereby verify that the statements made in Paragraph 1 to 4 in the application are true to my knowledge and I have not suppressed any material fact.

And I sign this verification on this the \_\_\_\_ day of August, 2013.

Shumare Prashad.

### NNEXURE

#### CENTRAL ADMINISTRATIVE TRIBUNAL **GUWAHATI BENCH**

Original Application No. 173 of 2009

Date of Order: This, the 07th Day of September, 2009

Central Administrative Tribunal Guwahati Bench

Guwahati - 781005

THE HON'BLE SHRI MANORANJAN MOHANTY, VICE CHAIRMAN.

THE HON'BLE SHRI MADAN KUMAR CHATURVEDI, MEMBER (A).

Smt. Shukumare Prasad @ Sumumani W/o Late Narayan Prasad (Ex-Fitter Gr-II, SSE/LOCO/BPB) R/o-C/o Tankeswar Choudhury House No.4, Rajgarh Bye-Lane No.2 Pub Sarania, P.O: Silpukhuri Guwahati-781 003 Dist .:- Kamrup, Assam.

... Applicant.

By Advocates:

Mr.R.C.Das, Mr.B.K.Das, Ms.D.Baruah & Ms.K.Sarma.

- Versus -
- The Union of India 1. (represented by the Secretary Railway Board, Ministry of Railway New Delhi-110 001.
- General Manager (Personnel) 2. Maligaon, Head Quarter N.F.Railway, Guwahati-781 011 Assam.
- Divisional Railway Manager (Personnel) 3. N.F.Railway, Lumding Division Lumding - 782 447, Assam.

Welfare Inspector, Badorpur 4. N.F.Railway, Bodorpur

Sr. Section Engineer/LOCO/BPB Badorpur, N.F.Railway
P.O: Badorpur 5. PIN No:- 364 610.

... Respondents.

By Dr. J.L.Sarkar, Standing counsel for the Railways

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O.A.173/2009 ORAL ORDER 07/09/2009

# Central Administrative Tribunal Guwahati Bench 1 6 AUG 2013 Guwahati - 781005

#### MANORANJAN MOHANTY, (V.C.):-

- served under N.F.Railway and, on the strength of an order under Annexure-I dated 03.06.1989 (an incomplete document) issued from the office of DRM(P)/Lumding, he was taken from the post of Khalasi/NGC to the post of F/Khal/NGC; that he was allotted Quarter No.230-E Type-II (newly constructed) at NGC by an office Order under Annexure-II dated 13.09.1988 of the AME/Guwahati; that he was promoted as a Fitter Grade-II on 23.02.1989; that he remained sick from 14.10.1996 to 21.04.1997 (as certified by Doctor under Annexure-IV dated 17.04.1994) and that he died on 12.06.1997 (as is seen in the Death Certificate under Annexure-V dated 01/05.12.1997 and under Annexure-VII dated 21.10.1997) prematurely.
  - 2. Applicant has also placed on record (i) a copy of the certificate (at page 26 of this O.A.) showing that she vacated the Quarter (No.230-E) on 05.05.2001 and (ii) a copy of the Medical Card (as Annexure-XI dated 12.04.1987) to show the family structure during 1987: relevant portion of which reads as under:-



		7				
	SI.	Name of Family Members	Relationship	Age as on 1-1-81		
	No.	5 1	Self	24 yrs.		
Ì	1	Narayan Prasad				
100	2	Smt. Sukumani Prasad	Wife	19 yrs.		
		Smt. Nanki Debi	W/Mother	46 yrs.		
1	3		D/Sister	16 yrs.		
r	4	Smt. Purnima Debi				
	5	Kanmai Prasad	D/Sister	14 yrs		
J Karmian		1,011				

3. Applicant claims, further, that she represented to DRM(P)/Lumding under Annexure-VI dated 03.07.1997 seeking pensionary

Central Administrative Tribunal Guwahati Bench

and other benefits; that her subsequent representation (addressed to DRM(P)/Lumding through SSE/LOCO/NGC) was duly forwarded under Guwahati - 781005

Annexure-VIII dated 13.07.2000; that she submitted another representation addressed to DRM(P)/Lumding under Annexure-IX dated 04.11.2005 and that she finally addressed a representation to General Manager of N.F.Railway/DRM(P) Lumding/Sr.CDO of NFRailway at Guwahati/DPO of N.F.Railway at Guwahati under Annexure-X dated 19.05.2009 covering the following prayer/subject:-

"Prayer for require the outstanding all benefits i.e. Provident Fund, Gratuity Money, Group Insurance etc. whatever else, including Bank interest due to the applicant husband died in harness on 12/6/97 under N.F.Railway, and his post was Fitter/Loco/Gd-II and secondly grievance is compassionate ground appointment render to applicant's elder son namely, Bishnu Prasad in respect of livelihood the whole family of aggrieved applicant. Because there is no any earning member of applicant family."

- 4. With allegation of not hearing from the Respondents, the Applicant has approached this Tribunal by way of filing the present Original Application under Section 19 of the Administrative Tribunals Act, 1985; wherein she has prayed to direct the Respondents to release her pensionary benefits, DCRG- gratuity money, provident fund amount, group insurance money and leave salaries of her husband and other dues (with compound interest from the date of death of her husband) as early as possible and to pass such other order/orders as deem fit and proper in the interest of justice.
- 5. Heard Mr.R.C.Das, learned counsel appearing for the Applicant, and Dr.J.L.Sarkar tearned Standing counsel for the Railways, (to

whom a copy of this Original Application has already been supplied) and perused the materials placed on record.

Central Administrative Tribunal
Guwahati Bench

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- 6. From Annexure-VIII dated 13.07.2000, it appears that Late Narayan Prasad died on 12.06.1997 leaving behind 2 minor children with his widow-the Applicant. It is the positive case of the Applicant that all her representations (as aforesaid) have not yet been attended to by the Respondents for release of pensionary and other benefits/dues payable to the Applicant and the family of Late Narayan Prasad. The Applicant has, however, not disclosed about submission of pension papers for release of family pension to her.
- In the aforesaid premises, without entering into the merits of 7. the matter and without any waste of time, we dispose of this case by remitting the matter to the Respondents; who should consider the grievances of the Applicant (the widow of Late Narayan Prasad) by causing necessary enquiry and by calling for reports (through a personal Inspector/Welfare Inspector; who should assist the Applicant in getting the pension papers ready, if necessary) and pass reasoned orders/release the pensionary and other dues (as due and admissible under the Law/Rules/Guidelines/Circulars) in favour of the Applicant and other members of the family of Late Narayan Prasad at the earliest. Entire exercise should be completed by the Respondents by end of December 2009 under intimation to the Applicant. We make it clear that, unless very compelling hindrances are there, provisional monthly family pensions, at the minimum rate as due and admissible under the Rules, may be released in fayour of the Applicant, by the Respondents prospectively from the

month of September 2009.

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Central Administrative Tribunal Guwahati Bench

1 6 AUG 201357

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8. Registry to send copies of this order to the Applicant and to all the Respondents (along with copies of this Original Application) in the address given in the cause title page of this O.A. by Registered Post.

9. Free copies of this order be also supplied to the Advocates for

both the parties.



Sd/-M.R. Mohanty Vice Chairman Sd/-M.K. Chaturvedi Member (A)

Section Officer (Judi) Gentral Administrative Tribur गुवाहाटी न्यायपीन Guwahati Bench

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TRUE CO.

Central Administrative Tribunal
Guwahati Bench
1 6 AUG 2013

Guwahati - 781005

To,

The General Manager (Personnel), Head Office - N.F. Railway, Maligaon, Guwahati-781011. Date of 18-11-2009

Subject: Prayer for accept the Honourable Central Administrative Tribunal Order copy in vide O.A. No. 173/09 passed on 7/9/2009 (Oral Order), respect of Pensonary Benefit and others benefits Provident Fund, Gratuity Money, Group Insurance etc., release in favour of the applicant. which are directed by the Hon'ble Tribunal (Division Bench), Guwahati, prospectively from the month of September, 2009.

Sir,

Attastis

Atrock'

With reference to the above cited subject matter that I Smti. Shukumari Prasad, resident of C/o Tankeswar Choudhury, House No.4, Rajgarh, Bye Lane No.2, Pub-Sarania, P.O.- Silpukhuri, Guwahati-781003 in the District of Kamrup, Assam. Begs to state that I have been suffering financial hardship since last long time as well as from the death of my husband dated 12/06/1997 till today in respect of any pensionary benefit and other benefit from the concerned authority (N.F. Railway). Therefore, I have given several representation to the concerned authority of N.F. Railway from the date of my husband's expired, but as a result it has been vained and subsequently I have desirable as well as approached to the Hon'ble Administrative Tribunal and filed a vide O.A. No. 173/09 and the Hon'ble Lordships perused all documents along with all fact and circumstances and finally was pleased to passed the order or direction to the all respondent authorities N.F Rly. that all pensionery benefit and other benefits i.e. Provident Fund, Gratuity Money, Group Insurance, etc. will be released in favour of the applicant as soon as possible as well as from the month of September, 2009. Whereas the Hon'ble Tribunal admissible under

Central Administrative Tribunal
Guwahati Bench
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the Law/Rules/Guidelines/Circular in favour of the applicant due to expired of the applicant's husband.

Hence I request to you as well as the concern authority of N.F. Railway that you will be considered or allow in respect of the all pensionary benefit and other benefits in favour of the applicant as soon as possible. I hope you will do needful time at your earliest convenience and thus oblige to you.

Thanking you,

Yours faithfully, applicant

18/11/2009

shukumare Prashad

#### (SMTI. SHUKUMARE PRASAD)

W/o (L) Narayan Prasad (Ex. Fitter, Gr-II, SSE/LOCO/BPB)

#### Enclosed:

Order copy of Central Administrative Tribunal is vide
 O.A. No. 173/09 passed in on 7/09/09 (Annexure-I)

#### Copy to:

- 1. The Divisional Railway! Manager (Personal) N.F. Railway, Lumding. Pin: 782447
- 2. The Welfare Inspector of Badarpur, N.F. Railway, Badarpur, Pin: 364610

A Horisto

Communication Add. of Applicant

Sml. Shuleumore poorad

Clo. Mr. Tankerwar Chandhour @ (Lankerwar)

House Mr. - 4. Rajgarth Road, Byclame Mr.

2. pub. Socania, p.o. Silpulehour, 9hy-181003

Ramrup, Arram

Dated: - 1.3.10.

To.

The Divisional Railway Manager (Personnel)/Lumding, Lumding, N.F. Railway.

Central Administrative Tribunal Guwahati Bench 1 6 AUG 2013

Guwahati - 781005

Sub :--Prayer for requirement urgent of pensionery benefit and Provident Fund, Group Insurance, Leave Salary and other benefits etc. due to expired of my husband i.e. dated 12/6/97. As per the Hon'ble Tribunal has pleased to passed the order as on 9-9-2009 in vide O.A. No 173/2009, that monthly pensions and other benefits may be released in favour of the applicant, by the Respondents authority (N.F.Railway) prospectively from the month of September, 2009. But the aggrieved applicant has not been getting any pensionery benefits till to date. If the authority concerned will be failed to pay the said benefits to the applicants within ten days from the date of submission representation, then contempt of Court case initiate against you .

Sir,

With reference to the above cited subject matter that I, Mrs. Shukumare Prasad, W/o (L) Narayan Prasad (Ex. Fitter, Gr-II, SSE/LOCO/BPB), R/o - B.P. Chaliha Nagar, Bamunimaidan Railway Colony, Guwahati-21, Kamrup, Assam, begs to state that my husband was expired on 12/6/97, due to Hepatitis and Lever Chronic disease. Therefore I would like to submit a representation due to pensionary benefit and other benefit of my expired husband urge before this concerned authority. If fail to pay in the aforesaid mentioned stipulated period then it will be initiate Court of contempt Case against you .

Hence, I request to you that you will kindly render the all pensionary and others benefit to the applicant as early as possible. I hope you will do needful time at yours earliest convenience and thus oblige to you.

Thanking you,

Encl:--Hon'ble Tribunal Order in vide Order OA.No.173/09 dated 9-9-2009.

Yours faithfully,

Shukumare Prashad

W/o (L) Narayan Prasad (Ex. Fitter, Gr-II, SSE/LOCO/BPB)

(Mrs. Shukumare Prasad)

R.C.D

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ANNEXURE -> C (Series)

Central Administrative Tribunal Guwahati Bench

1 6 AUG 2013

Guwahati - 781005

The Divisional Railway Manager (Personnel)/Lumding, Lumding, N.F. Railway.

Dated:- 21/4/2011

Prayer for requirement urgent of pensionery benefits and Provident Fund, Group Insurance, Leave Salary and other benefits etc. due to expired of my husband i.e. dated 12/6/97. As per the Hon'ble Tribunal has pleased to passed the order as on 9-9-2009 in vide O.A. No 173/2009, that monthly pensions and other benefits may be released in favour of the applicant, by the Respondents authority (N.F.Railway) prospectively from the month of September, 2009. But the aggrieved applicant has not been getting any pensionery benefits till to date. If the authority concerned will be failed to pay the said benefits to the applicants within (10) ten days from the date of submission representation, then contempt of Court case initiate against you.

Sir.

To.

With reference to the above cited subject matter that I, Mrs. Shukumare Prasad, W/o (L) Narayan Prasad (Ex. Fitter, Gr-II, SSE/LOCO/BPB), R/o – B.P. Chaliha Nagar, Bamunimaidan Railway Colony, Guwahati-21, Kamrup, Assam, begs to state that my husband was expired on 12/6/97, due to Hepatitis and Lever Chronic disease. Therefore I would like to submit a representation due to pensionary benefit and other benefit of my expired husband urge before this concerned authority. If fail to pay in the aforesaid mentioned stipulated period then, it will be initiate Court of contempt Case against you.

Hence, I request to you that you will kindly render the all pensionary and others benefit to the applicant

Advel

as early as possible. I hope you will do needful time at yours earliest convenience and thus oblige to you.

Thanking you,

Enclosed:

Hon'ble Tribunal Order in vide Order O.A.No.173/09 dated 9-9-2009.

Central Administrative Tribunal Guwahati Bench

1 6 AUG 2013

Guwahati - 781005

Yours faithfully,

Shukumare Pronhad

(Mrs. Shukumare Prasad) W/o (L) Narayan Prasad (Ex. Fitter, Gr-II, SSE/LOCO/BPB)

Through:- (1). Mr.Ratan Ch.Das.

Advocate, Gauhati High Court & Supreme Court of India.

(2). Mr. Pallab Gogoi. Advocate, Gauhati High Court

sel'

#### FORM NO. 12

(See Rule 67)

## FORM OF THE VAKALATNAMA IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI

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E. P. No \_\_\_\_/2013

In. OA/RA/CP/MA/PT/....../NO. 179... OF 20 09

Sonti Suhumare Pressed APPLICANT (S)

- VERSUS -

Mesion of Irdis a on RESPONDENT (S)

above ramed APPLICANT NO RESI

Shri Surgit Choudhury, Sujit Ch. Das a Nabarita

Detition and to conduct and prosecute all proceedings that may be taken in respect thereof including contempt of court petitions and review application arising therefrom and applications/for return of documents, enter in to compromise and to draw any moneys payable to me/us in the said proceeding.

Place: - Guerefel. . Date: - 17/8/2013.

Signature of the Party
"Accepted"

Executed in my presence.
\*Signature with date
(Name and Designation)

Signature with date (Name of the Advocate)

Name and address of the Advocate for service

Nabaneta Hazareka

\*The following certification to be given when the party is unacquainted iwith the language of the Vakalath or is blind or illiterate :

The contents of the vakalth were truly and audibly read over/translated into ...... language known to the party executing the vakalth and he seems to have understood the same.

Signature with date (Name and Designation)

#### **NOTICE**

From,

Suvajit Choudhury,

Advocate,

Central Administrative Tribunal, Guwahati Bench, Guwahati.

To,

S.C., Rly, CAT, Guwahati

Ref:- E.P. No. \_\_\_\_\_/2013 in O.A. No. 179/2009 (Smti. Shukumare Prasad -vs- Union of India and ors.

Sir,

Please find herewith a copy of the above mentioned Execution petition as mentioned above, which is filed today.

This is for your kind information and necessary action.

Please acknowledge receipt of the same.

S.C., Rly,

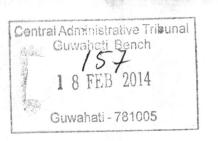
C.A.T

Received Copy

Yours sincerely

(S. Choudhury)

Advocate.



Theory Its Respondent

M.K. Majumdar

Advocate

Standing Counsel Railway, CAT

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH - GUWAHATI

Execution Petition No. 20 / 2013

In O.A. No.179/2009

Smti. Shukumare Prasad @ Sumumani

.....Petitioners

-VS-

The Union of India & Ors.

.....Respondents

#### **IN THE MATTER OF:**

Written Statement/ Compliance Report filed on behalf of the respondents.

The humble Written Statement of the Respondents are as follows:-

- 1. That a copy of the Execution Petition No. 20/2013 (hereinafter referred to as the "E.P.") has been served upon the answering Respondents. The Respondents have gone through the same and understood the contents thereof. The Hon'ble Tribunal on hearing the party was pleased to issue Notice upon the Respondents.
- 2. That the Respondents state that the statement and averments made in the application are totally denied. The statements which are not borne out of records are denied. The Respondents further state that save and except the statements which are specifically admitted

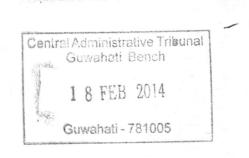
pendentalis to

- 2 -

by the Respondents, the rest of the statements made in this Application may be treated as denied.

- 3. That with regard to the statements made in paragraphs 1, 2, 3, 4 and 5 it is stated that the respondent have made all endeavour to complete the process of passing speaking order and in that regard there was delay caused by the petitioner, however, by lapse of time the process for decision is on an waiting for completing some formalities by the petitioner.
- 4. That it is further stated that in compliance of the Hon'ble Tribunal's Order dated 07.09.2009 process have already started and many communication made with the petitioner to pass reasoned order/release of pensionary and other dues as admissible but the petitioner did not come forward to fill up the required forms so that final settlement could be worked out and paid accordingly.

It is further stated that the last communication being made on 22.11.2013 to the petitioner from the office of the Divisional Railway Manager (P), Lumding pursuant to the earlier letter No. E/FS/Mech. dated 21.08.2012 asking to submit Mode of Payment, surviving family member certificate, Death and Hair-ship certificate and death certificate to the decreased to this office duly signed by and attested by Senior Subordinate in-charges for Payment of PF and GIS money of the deceased, but till date they have not co-operated with the respondent to complete the process. On the other hand, the



petitioner pursuing the matter before this Hon'ble Tribunal exaggerating that there is no action on the part of the respondent.

A copy of the letter dated 22.11.2013 is annexed herewith and marked as **Annexure-R/1.** 

- 5. That the respondent states that however, the reasoned order could not be issued earlier as the Petitioner was called for appearing before the authority with relevant papers and documents. But the Petitioner failed to appear and reminders were issued to her which might have a bearing on the case. None the less, the delay in issue of reasoned order is regretted.
- 6. That it is submitted that the Respondent however, tender unconditional apology for delay in issue of a reasoned order.
- 7. That the reply is made bonafide for the ends of justice.
- 8. That in any view of the matter, there is no cause of action against the Respondents at all and the application may be disposed accordingly.

	Verification	•••	
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#### **VERIFICATION**

I, Mrinal Kanti Sarkar, Divisional Personnel Officer, Lumding,			
N.F. Railway, do hereby state and verify that the statements made			
above para $1,2,3,5,7$ $\times$ 8 are true to my			
knowledge and belief and para are true to			
my information based on record.			

And I sign this verification on 1715 day of February, 2014.

Mrcincel Kanti Saskar

**SIGNATURE** 

बरिट कर्मिक अधिकार। अ. Divl. Personnel Office पुरुष्ति रेल्यो, स्वयन्ति अ. B. Rly,; Lumding

6- -26-

#### पूर्वोत्तर सीम रेल / N. F. Railway

कार्यालय / Office of the मंडल रेल प्रबन्धक (कार्मिक ) DRM(P)/LMG

लामडिंग Lumding दिनाकं/Dated: 22.11.2013

संख्या No. E/FS/Mech

To Smt. Sukumare Prasad C/O - Tankeswar Choudury, House No. 4 Rajgharh Bye-Laine No. 2 Pub. Sarnia . P.O. Sil Pukhuri, GHY 781003

Sub:- Final Settlement with Late Narayan Prasad Ex.Fitter /Loco/BPB

Ref:- This Office letter No.E/FS/Mech. Dtd: 21.8.2012.

In reference to above, you were informed to submit Mode of Payment, surviving family member certificate, Death and Hair-ship certificate and death certificate of deceased to this office dully signed and attested by Senior Subordinate in-charges for Payment of PF and GIS money of the deceased but till date you have not submitted the same to this office.

As such you are once again informed to submit the same to this office.

कृते मंडल रेल प्रबन्धक (कार्मिक ) for Divil.Rly.Manager (P) N.F.Railway. Luamding

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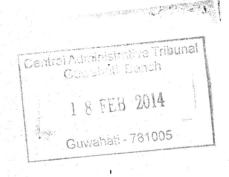
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2) SSE/Loco/BPB

3) S&WI/BPB.

कृते मंडल रेल प्रबन्धक (कार्मिक ) for Divil.Rly.Manager (P) N.F.Railway. Luamding

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## FORM OF THE VAKALATNAMA IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI

E.P. Mo. 20 | 2013

M OA/RA/CP/MA/PT/ /NO. 1.63 OF 20 05

Central Administrative Tribunal
Guwahati Bench
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21 FEB 2014
Guwahati - 781005

Guwahati Banch	Smr. Shulur @ Sulumovi	mare prosod	APPLICANT (S)	
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Guwahati - 781005	Union of	mdin	RESPONDENT (S)	
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Shri Kalan Ch. Din & Po	aukay Baraguham -
Advocate/s to appear, plead and act for i	me/us in the above application/
petition and to conduct and prosecute all proceedings that may be	taken in respect thereof including
contempt of court petitions and review application arising therefro	om and applications/for return of
documents, enter in to compromise and to draw any moneys	s payable to me/us in the said
proceeding.	70 P 1 1
	Shekumare Prophad

Place:-

Date:-

Executed in my presence.
\*Signature with date
(Name and Designation)

Signature of the Party "Accepted"

Ralin ch. Den

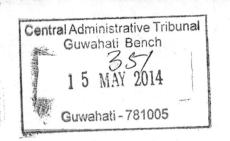
Signature with date (Name of the Advocate)

Name and address of the Advocate for service

\*The following certification to be given when the party is unacquainted iwith the language of the Vakalath or is blind or illiterate:

The contents of the vakalth were truly and audibly read over/translated into ....... language known to the party executing the vakalth and he seems to have understood the same.

Signature with date (Name and Designation)



#### IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

**GUWAHATI BENCH::GUWAHATI** 

Ex. Petition NO. 20/2013 In O.A. No. 173/2009

Mrs. Shukumare Prasad @ Shukumari,

..... Applicant.

-Vs-

Union of India &ors

.....Respondents & Ors

-AND-

#### IN THE MATTER OF:

Rejoinder filed by the applicant against the written statement.

#### **REJOINDER FILED BY APPLICANT:-**

- I, Mrs. Sukumare Prasad @ Shukumari, w/o. Lt. Narayan Prasad (Ex-Fitter/Loco/BPB), aged about 49 yeas, r/o. Chalia Nagar, Rly. Colony Bamunimaidan, P.O.-Bamunimaidan, w/no. 45, house no.19, Ghy-21, District Kamrup (M), Assam, do hereby solemnly affirm and declare as follows:-
- 1. That with regard the applicant begs to averments that a written statement has been served upon me and gone through the same implicit the contents thereof.
- 2. That the present Deponent is the execution petitioner, who have preferred the instant execution petition to invoke for her all pensionary benefit of husband and family pension has been pending till today, so the concern department ought to be release the petitioner's PF, GIS, GRATUITY.....Etc along with all pensionary benefit of her husband and family pension as expedite as possible.

Shu Kumare Grashad Shu Kumare Grashad Sankej Buragebain (Ad.) Dt. 15.05.14

Central Administrative Tribunal
Guwahati Bench

1 5 MAY 2014

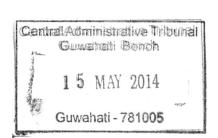
Guwahati - 781005

- 3. That saves and except what have been specifically admitted herein and what appears from the records of the case, your humble deponent categorically denies the rest of the statements, which one filed by the respondent in written statement.
- 4. That with regard to the statements made in paragraph 1 to the WS, your humble deponent has no comment to offer except the fact that the entire wrong happened with the present deponent were not simply of human error but a deliberate against the deponent for some vested interest.
- 5. That with regard to the statements made in para No.2 & 3 to the ws, the answering deponent may treated as denied, as cogent reason that this Hon'ble Tribunal pleased to passed the order dated 07.09.2009, and directed to the concern department to release the all pensionary benefit of her husband and family pension as PF, GIS, GRATUITY.....Etc, as expedite as possible, and same has been effective as on date.
- 6. That with regard to the statements made in para No. 4 to the ws, the deponent states that it is vehemently denied, the deponent submitted lots of representation to concern department, but inadvertently she had not keep the received copy the said representation, whereas the deponent had fill up the all kind of form as requirement, despite, the widow lady/deponent had been physically approached near about 6/7 times, but it has been vitiated and veined till today. The deponent finally had kept received copy of representation dated 18.11.2009, annexure B, in Ex. Petition (page 11), and subsequently submitted the representation dated 1.3.10 and 21.4.11 respectively as it is reflect as annexure C, Series in Ex. Petition (page 13). In respect of relief of deponent all pensionary benefit of her husband and family pension as PF, GIS, GRATUITY.....Etc.
- 7. That the humble deponent begs to state that the highly obnoxious due to not consider the pensionary benefit cause by the NF railway Department, but as per the letter dated21.08.12, did not received by the answering deponent, whereas the deponent come to know from the written statement copy, and the said widow lady immediately submitted representation before the concern DRM/P, Lumding NF Rly, dated 13.05.14, and also to Welfare Inspector, Badorpur, along with all require

documents dated 13.5.14, through postal Registrar Post. And subsequently the deponent another representation submitted to DRM/P, Lumding NF Rly, dated 15.05.14, due to mode of payment and it is to mention that her SBI A/C No. 31007688272, under SBI Gitanagar Branch, Ghy- 21, if the concern department be communicate in respect of mode of payment, so, she mentioned her address as below —

Address :--- To,

Mrs. Sukumare Prasad @ Shukumari,
w/o. Lt. Narayan Prasad (Ex-Fitter/Loco/BPB)
r/o. - Chalia Nagar, Rly. Colony Bamunimaidan,
P.O.-Bamunimaidan, w/no. 45, house no.19,
Ghy-21, District - Kamrup (M), Assam.
SBI A/C No. 31007688272, under SBI Gitanagar Branch,
C/No. 9854586306/ 8876304747/ 9864071823 (m).



The bonafide deponent pertaining to mention concern department be communicate in her mentioned address as above.

Photocopies of representation dated 13.5.14, 13.5.14 & 15.5.14 respectively is annexed herewith and marked as Annexure- I, II, IIII respectively.

- 8. That the statement made in paras 5,6, & 8 are vehemently opposed and denied hereby.
- 9. That the statements made in this rejoinder in paragraphs 1,2,3,4,5,6,7 and 8 are true to my knowledge which I believe to be true and the rest are my humble submissions before the Hon'ble court.

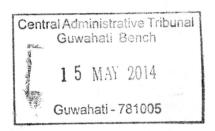
And I sign this Affidavit on this.....day of May, 2014, at Guwahati.

Identified by me: Pankaj Buragohaire

Advocate' Clerk

Shukumare Prashad.

Deponent



#### -VERIFICATION-

I, Mrs. Sukumare Prasad @ Shukumari, w/o. Lt. Narayan Prasad aged about 49 yeas, r/o. - Chalia Nagar, Rly. Colony Bamunimaidan, P.O.-Bamunimaidan, w/no. 45, house no.19, Ghy-21, District - Kamrup (M), Assam, do hereby solemnly affirm and Verify that the statements made in this rejoinder in paragraphs 1,2,3,4,5,6,7 and 8 are true to my knowledge which I believe to be true and the rest are my humble submissions before the Hon'ble court.

And I sign this verify on this.... (5-4) day of May, 2014, at Guwahati.

Shukumare Pranad

- Verifier -

Central Administrative Tribunal
Guwahati Banch

1 5 MAY 2014

Guwahati - 781005

To.

The DRM/P, N.F. Railway,
Lumding Division, Lumding-782447, Assam.

Dt. 13.5.2014.

Sub:- Prayer for release the petitioner's PF, GIS, GRATUITY.....Etc along with all pensionary benefit of her husband and family pension as expedite as possible.

Ref:- Ex. Pet. No. 20/13 in O.A. No. 173/09 (S. Prasad v U.O.I & Ors).

Encl:- (1). Family declaration Certificate of applicant as Annexure - I.

- (2). Heir Ship Certificate of applicant as Annexure II.
- (3). Address Prove Certificate as Annexure III.
- (4). Death Certificate of her husband as Annexure -IV.
- (5). Service related Certificate of her husband -V.

#### Sir / Madam,

With reference to the above cited subject matter that I am the undersign applicant. As well as I am cordially invoke to enunciate that ex facie her all pentionary benefit of husband and family pension has been pending till today, so the concern department ought to be release the petitioner's PF, GIS, GRATUITY.....Etc along with all pensionary benefit of her husband and family pension as expedite as possible in nexus of Ex. Petition No. 20/14 in O.A. No. 173/09 (Shukumare Prasad – VS- U.O.I & Ors) before the Hon'ble Central Administrative Tribunal, Bhangaghar, Ghy- 05, K(M), Assam.

Therefore, I approached before the Concern Authority, would be succeed and release all above mention grievance and thus oblige.



Date-13.05,2014 Lumding, PIN-782447 Yours faithful Applicant

Shukumare Prashad (Shukumare Prasad @ Shukumari Prasad), W/O. Lt. Narayan Prasad (Ex-Fitter/ LOCO/Badorpur).

Dated. 13.05.14.

Annexure-I





TEN RUPEES

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SI-N03388/14

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BEFORE THE NOTARY K (M), GUWAHATI, ASSAM.

Family Declaration through -AFFIDAVIT-

I Mrs. Shukumare Prasad, w/o. Lt. Narayan Prasad, aged about 49 years, by profession-House maid, by religion- Hindu, by resident of Chalia Nagar, Rly Colony Bamunimaidan, P.O.-Bamunimaidan, w/no. 45, house no.19, Ghy-21, in the District of Kamrup (M), Assam, do hereby solemnly affirm and declare as follows:-

- 1. That I am the citizen of India by indigenous and a having all rights and privilege under the constitution of India and permanent resident of the aforesaid locality.
- That my husband was working as (Ex fitter, grad II SSE/Loco.BPD), but unfortunately my husband was demised on 12.06.1997, and he has left behind 5 member in her family declaration as bellow mention.
- a. Shukumare Prasad----- wife. Aged about 49 ys.old.
- b. Silpe Prasad ..... daughter .,, ,, 33 ,, ,,.





अञ्चय अस्स ASSAM

alkhomas.

eponent nanifest Concern

c. Bishnu Prasad ..... son ,, ,, 28 ,, d. Babul Prasad son 25 ,,

- 3. That this affidavit is proved that the deponent formulated in para no.2, in this affidavit and it is manifest as a piece of documentary evidence, before the Concern Authority.
- 4. That the foregoing paragraphs are true to my best of knowledge and belief and nothing has been suppressed here. If anything is found contrary I will be personally liable for legal consequences.

MR 125.14.

Chin sal



And I sign this affidavit on 12th May, 2014, at Guwahati, K (M), Assam.

ghu kumore Prashed

DEPONENT

Identified by Pankaj Buragohain

Advocate

sworkle 110 & Rur 111

ded

Solemnly affirm and declare before me by the deponent who is identified by Sri, P. Boragohain

Advocate, on the day of 12.16. May 2014 at Guwahati.

pp 12.5. K

NOTARY (M), Assam.

AH 25Ha Tank of the Park o

Div Mech Engineer Diesel N.F. Railway Daw Buwahan



BEFORE THE NOTARY K (M), GUWAHATI, ASSAM.

## Heir ship Certificate

-AFFIDAVIT-

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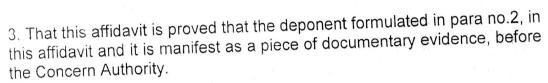
I Mrs. Shukumare Prasad @ Shukumari Prasad, w/o. Lt. Narayan Prasad aged about 49 years, by profession-House Hold, by religion- Hindu, by resident of Chalia Nagar, Rly. Colony Bamunimaidan, P.O.-Bamunimaidan, w/no. 45, house no.19, Ghy-21, in the District of Kamrup (M), Assam, do hereby solemnly affirm and declare as follows:-

- 1. That I am the citizen of India by indigenous and a having all rights and privilege under the constitution of India and permanent resident of the aforesaid locality.
- 2. That the deponent stated that my husband left behind after demised as <u>Legal Heir Ship</u> in his family as follows:-
- (A). Mrs. Shukumare Prasad @ Shukumari Prasad (wife)



Shuku mare Proshad

- (B).Ms. Silpe Prasad @ Mamoni Prasad (daughter).
- (C). Sri Bishnu Prasad (son).
- (D). Sri Babul Prasad (son).



4. That the foregoing paragraphs are true to my best of knowledge and belief and nothing has been suppressed here. If anything is found contrary I will be personally liable for legal consequences.

And I sign this affidavit on 1214May, 2014, at Guwahati, K (M), Assam.

Shukumane Prashad

DEPONENT @ Shukumani Prashad

Central Administrative Tribunal Guwahati Bench

15 MAY 2014

Guwahati - 781005

Identified by
Buragohain
Advocate

Ms Basana Rayknosa

Ms Basana Rayknosa

Ms Basana Rayknosa

Ms Basana Rayknosa

K(M), Assam.

Solemnly affirm and declare before me by the deponent who is identified by Sri, P. Bragohain Advocate, on the day of 12th. May 2014 at Guwahati.

Ms. Basona Rajkhowa Notary Public Guwahati

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Guwahati - 781005

House Hold, by religion- Hindu, by resident of Chalia Nagar, Rly. Colony Bamunimaidan, P.O.-Bamunimaidan, w/no. 45, house no.19, Ghy-21, in District the

- 3. That this affidavit is proved that the deponent formulated in para no.2, in this affidavit and it is manifest as a piece of documentary evidence, before the Concern Authority.
- 4. That the foregoing paragraphs are true to my best of knowledge and belief and nothing has been suppressed here. If anything is found contrary I will be personally liable for legal consequences.

And I sign this affidavit on 12 May, 2014, at Guwahati, K (M), Assam.

pitteiro & Rural)

Rejd.No.-KAM-12

Shukumare Brashad @ Shukumani Prushad DEPONENT

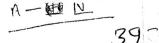
Identified by Pankaj Buragohouin

Advocate

Solemnly affirm and declare before me by the deponent who is identified by Sri, P. Buragohain day of 12th May Advocate, on the 2014 at Guwahati.

NOTARY, K(M), Assam

T. Francisco Div Mech. Engineeridiesel 91





GOVERNMENT OF ASSAM
(অসম চৰকাৰ)

DIRECTORATE OF HEALTH SERVICES
(প্ৰায় কোটা সংগ্ৰহণ কোকাৰা)

CERTHICATIE OF DEATH
(মৃত্যুৰ প্ৰমাণ্পত্ৰ)

81. No. office at 8777 (2048)

<u>UEDWNDER SECTION 12</u> of the Registration of Births and Deaths Act, 1969. UED UNDER SECTION 17 এ আৰুভ্যুত্যৰ প্রত্যান আইন ১৯৬১ ৰ ১২/১৭ অংশত লিপিবদ্ধ)

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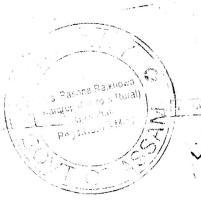
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Redecignation of Sarbashri Manju Lal M. Rambo, Kanu Mali/LMG Manandra ar Mali/HJO, S/cleaners is being dealt separately.

RR. eare / IJ , Mewalal R R Bearer/HJO, Sudarsan R.R. Searer/NGC & Subash Ch. Chose Callman/Brp who have applied for redesignation as E/chalasi ch. Chose Callman/Brp who have applied for gradesignation as because cannot be considered, as they are medically unfit in Class box.

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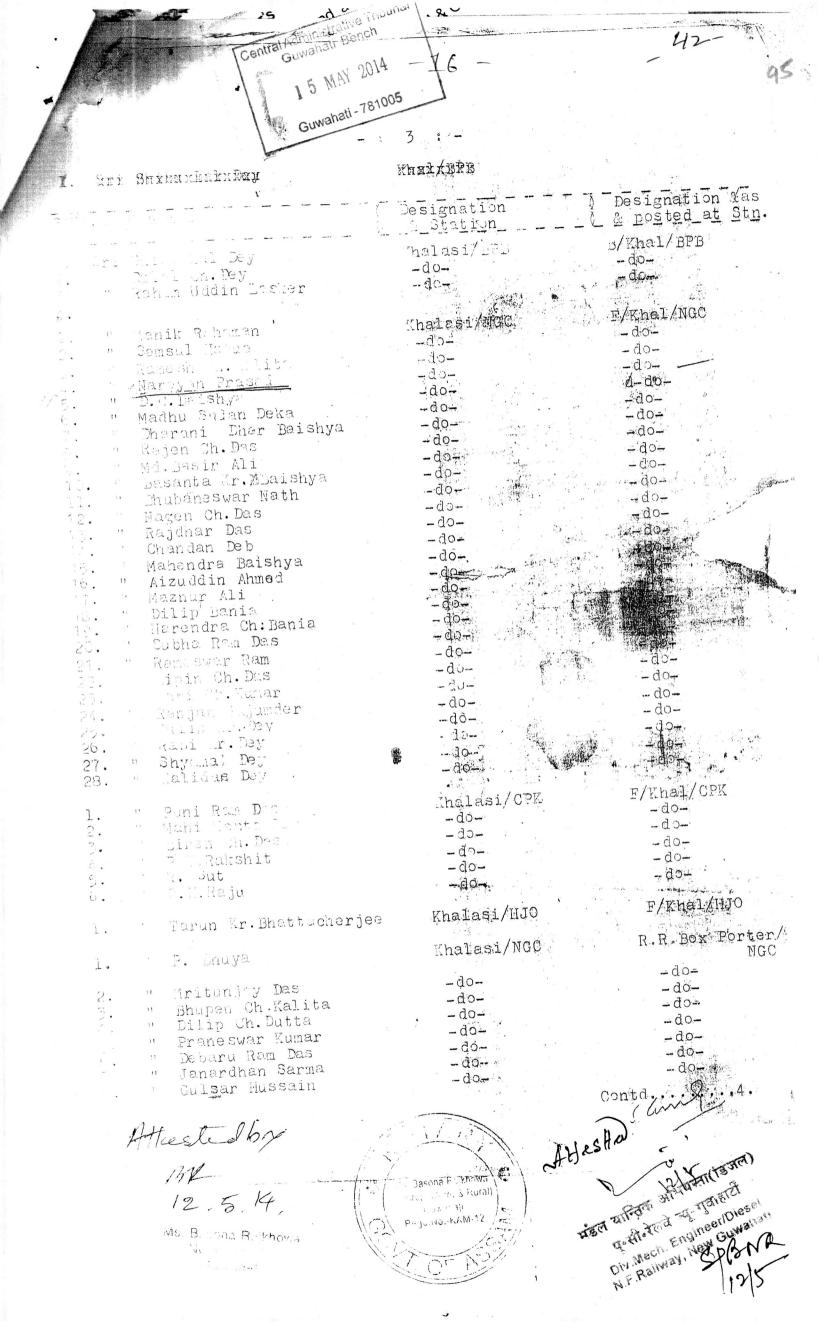
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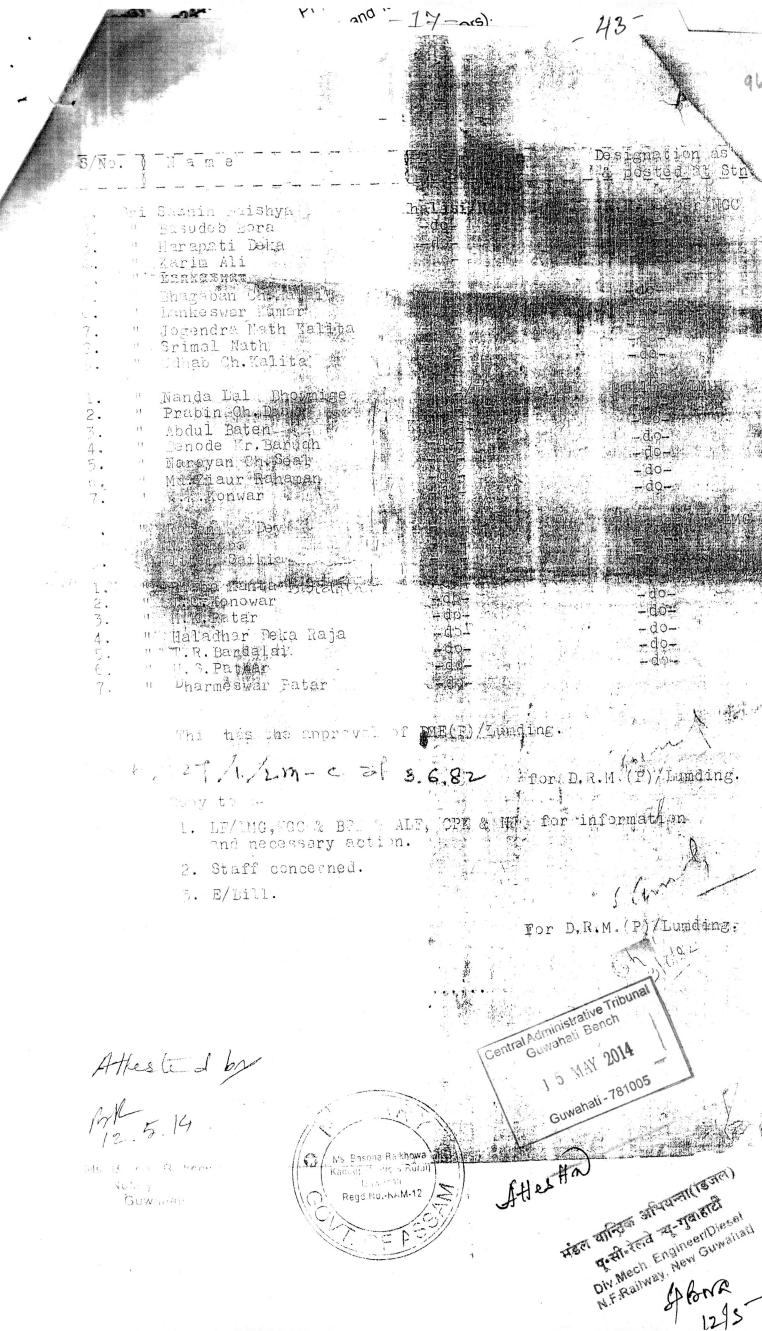
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Central Administrative Tribunal ANNEXURE - 11 - 44

Central Administrative Tribunal ANNEY

Guwahati Bench

Guwahati - 781005

Guwahati - 781005

To.

The Welfare Inspector, Badorpur, N.F. Rly, Badorpur-364610, Assam.

Dt. 13.5.2014.

Sub:- Prayer for release the petitioner's PF, GIS, GRATUITY.....Etc along with all pensionary benefit of her husband and family pension as expedite as possible.

Ref:- Ex. Pet. No. 20/13 in O.A. No. 173/09 (S. Prasad v U.O.I & Ors).

Encl:- (1). Family declaration Certificate of applicant as Annexure – I.

- (2). Heir Ship Certificate of applicant as Annexure II.
- (3). Address Prove Certificate as Annexure III.
- (4). Death Certificate of her husband as Annexure –IV.
- (5). Service related Certificate of her husband -V.

### Sir / Madam,

With reference to the above cited subject matter that I am the undersign applicant. As well as I am cordially invoke to enunciate that ex facie her all pentionary benefit of husband and family pension has been pending till today, so the concern department ought to be release the petitioner's PF, GIS, GRATUITY.....Etc along with all pensionary benefit of her husband and family pension as expedite as possible in nexus of Ex. Petition No. 20/14 in O.A. No. 173/09 (Shukumare Prasad – VS- U.O.I & Ors) before the Hon'ble Central Administrative Tribunal, Bhangaghar, Ghy- 05, K(M), Assam.

Therefore, I approached before the Concern Authority, would be succeed and release all above mention grievance and thus oblige.



Date - 13.05.2014 Badarpur, PIN-788806 Yours faithful Applicant

Shukumare Prashad

(Shukumare Prasad @ Shukumari Prasad), W/O. Lt. Narayan Prasad (Ex-Fitter/ LOCO/Badorpur).

Dated. 13.05.14.

Annexure-I



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S1-N03388/14

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BEFORE THE NOTARY K (M), GUWAHATI, ASSAM.

Family Declaration through -AFFIDAVIT-

I Mrs. Shukumare Prasad, w/o. Lt. Narayan Prasad, aged about 49 years, by profession-House maid, by religion- Hindu, by resident of Chalia Nagar, Rly Colony Bamunimaidan, P.O.-Bamunimaidan, w/no. 45, house no.19, Ghy-21, in the District of Kamrup (M), Assam, do hereby solemnly affirm and declare as follows:-

- 1. That I am the citizen of India by indigenous and a having all rights and privilege under the constitution of India and permanent resident of the aforesaid locality.
- 2. That my husband was working as (Ex fitter, grad II-SSE/Loco.BPD), but unfortunately my husband was demised on 12.06.1997, and he has left behind 5 member in her family declaration as bellow mention.
- a. Shukumare Prasad----- wife. Aged about 49 ys old.
- b. Silpe Prasad daughter ., , 33 ,, ,,.

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c. Bishnu Prasad ..... son d. Babul Prasad son

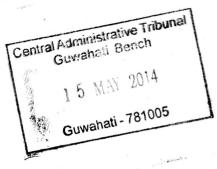
,, 28 ,, ,,. 25 ,, ,, ,,

- 3. That this affidavit is proved that the deponent formulated in para no.2, in this affidavit and it is manifest as a piece of documentary evidence, before the Concern Authority.
- 4. That the foregoing paragraphs are true to my best of knowledge and belief and nothing has been suppressed here. If anything is found contrary I will be personally liable for legal consequences.

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And I sign this affidavit on (M), Assam.

May, 2014, at Guwahati, K

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DEPONENT

Identified by

Sankaj Buragohain

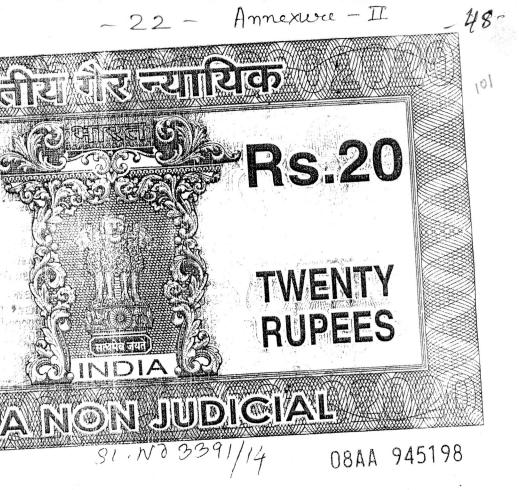
Advocate

Rajkhowa Rama Pro & Rursh) Ru chati Rey Prof. : AM 12.5. K Solemnly affirm and declare before me by the deponent who is identified by Sri, P. Boragohain

Advocate, on the day of 12 th. May 2014 at Guwahati.

NOTARY NK(M), Assam.

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BEFORE THE NOTARY K (M), GUWAHATI, ASSAM.

## Heir ship Certificate

-AFFIDAVIT-

I Mrs. Shukumare Prasad @ Shukumari Prasad, w/o. Lt. Narayan Prasad aged about 49 years, by profession-House Hold, by religion- Hindu, by resident of Chalia Nagar, Rly. Colony Bamunimaidan, P.O.-Bamunimaidan, w/no. 45, house no.19, Ghy-21, in the District of Kamrup (M), Assam, do hereby solemnly affirm and declare as follows:-

- 1. That I am the citizen of India by indigenous and a having all rights and privilege under the constitution of India and permanent resident of the aforesaid locality.
- 2. That the deponent stated that my husband left behind after demised as <u>Legal Heir Ship</u> in his family as follows:-
- (A). Mrs. Shukumare Prasad @ Shukumari Prasad (wife)



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- (B).Ms. Silpe Prasad @ Mamoni Prasad (daughter).
- (C). Sri Bishnu Prasad (son).
- (D). Sri Babul Prasad (son).
- 3. That this affidavit is proved that the deponent formulated in para no.2, in this affidavit and it is manifest as a piece of documentary evidence, before the Concern Authority.
- 4. That the foregoing paragraphs are true to my best of knowledge and belief and nothing has been suppressed here. If anything is found contrary I will be personally liable for legal consequences.

And I sign this affidavit on May, 2014, at Guwahati, K (M), Assam.

Shukumane Prashad DEPONENT @ Shukumani Prasha

Identified by Lankaj Buragohain Advocate

Solemnly affirm and declare before me by the deponent who is identified by Sri, P. Bragohain
Advocate, on the day of 13 th. May 2014 at Guwahati.

Ms Basana Reskine wa (3)

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Reyd No. (M) , Assam.

Me. Basona Rajkhowa Notary Public Guwahati

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BEFORE THE NOTARY K (M), GUWAHATI, ASSAM.

# Address Prove Certificate -AFFIDAVIT-

I Mrs. Shukumare Prasad @ Shukumari Prasad, w/o. Lt. Narayan Prasad aged about 49 years, by profession-House Hold, by religion- Hindu, by resident of Chalia Nagar, Rly. Colony Bamunimaidan, P.O.-Bamunimaidan, w/no. 45, house no.19, Ghy-21, in the District of Kamrup (M), Assam, do hereby solemnly affirm and declare as follows:-

- 1. That I am the citizen of India by indigenous and a having all rights and privilege under the constitution of India and permanent resident of the aforesaid locality.
- 2. That the deponent stated that her aforesaid address is presently permanent address, and any kind of letter, documents .......etc, the deponent be or get receive properly i.e.

I Mrs. Shukumare Prasad @ Shukumari Prasad, w/o. Lt. Narayan Prasad aged about 49 years, by profession-

Central diministrativa Tribunal

Central diministrativa Tribunal

Guwahati - 781005

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House Hold, by religion- Hindu, by resident of Chalia Nagar, Rly. Colony Bamunimaidan, P.O.-Bamunimaidan, w/no. 45, house no.19, Ghy-21, in the District of Kamrup (M), Assam.

- 3. That this affidavit is proved that the deponent formulated in para no.2, in this affidavit and it is manifest as a piece of documentary evidence, before the Concern Authority.
- 4. That the foregoing paragraphs are true to my best of knowledge and belief and nothing has been suppressed here. If anything is found contrary I will be personally liable for legal consequences.

And I sign this affidavit on

May, 2014, at Guwahati, K (M), Assam.

Shukumare Brashad @ Shukumari Prashad DEPONENT

Identified by
Pankaj Buragarain
Advocate

Solemnly affirm and declare before me by the deponent who is identified by Sri, J. Buragahain Advocate, on the day of ....... May 2014 at Guwahati.

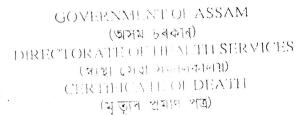






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UED UNDER SECTION 12 of the Registration of Births and Deaths Act, 1969. UED UNDER SECTION 17 ্য আৰুদ্ৰমূত্যুৰ পঞ্জীয়ন আইন ১৯৬৯ ৰ ১২/১৭ অংশত লিপিবদ্ধ)

This is to Certify that the following information has been taken from the a and record of Death which is in the register for Alla month of November 1991 of District Assam. of District Assam, of the State of Assam. হয়াৰ ঘাৰা প্ৰমাণিত কৰা হয় যে নিম্ন লিখিত তথা অসম ৰাজ্যৰ ----- জিলাৰ----- খণ্ডৰ/ িনসভাৰ ----- মৌজাৰ অন্তৰ্গত ----- পঞ্জীয়ন গোটৰ পঞ্জীৰ মূল অভিৰোগৰ পৰা

लं कवा रेश्र

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Chief Registrar./মুখা পঞ্জীয়ক



## Railway

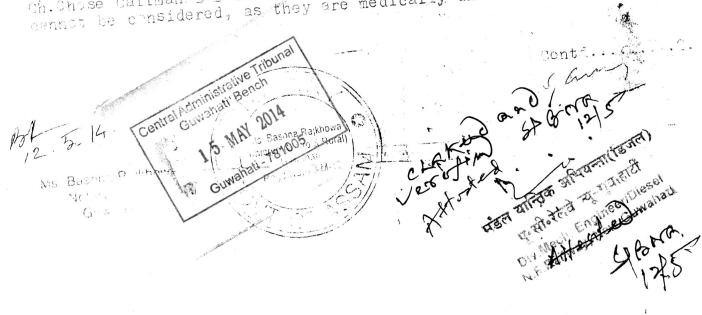
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Redesignation of Sarbashri Manju Lal, M. Ramoo, Kanu Mali/IMG & Mahandra Kr Mali/HJO, S/cleaners is being dealt separately.

Re-west of Sarbashri Moneswar Das, RR: pearer LMG, Channer Webri RR. Barer/HJ., Mewalal R R Bearer/HJO, Sudarsan R.R. Bearer/NGC & Subash Ch. Ohose Callman/BTD who have applied for redesignation as E/Thalasi cannot be considered, as they are medically unfit in Class Bone.



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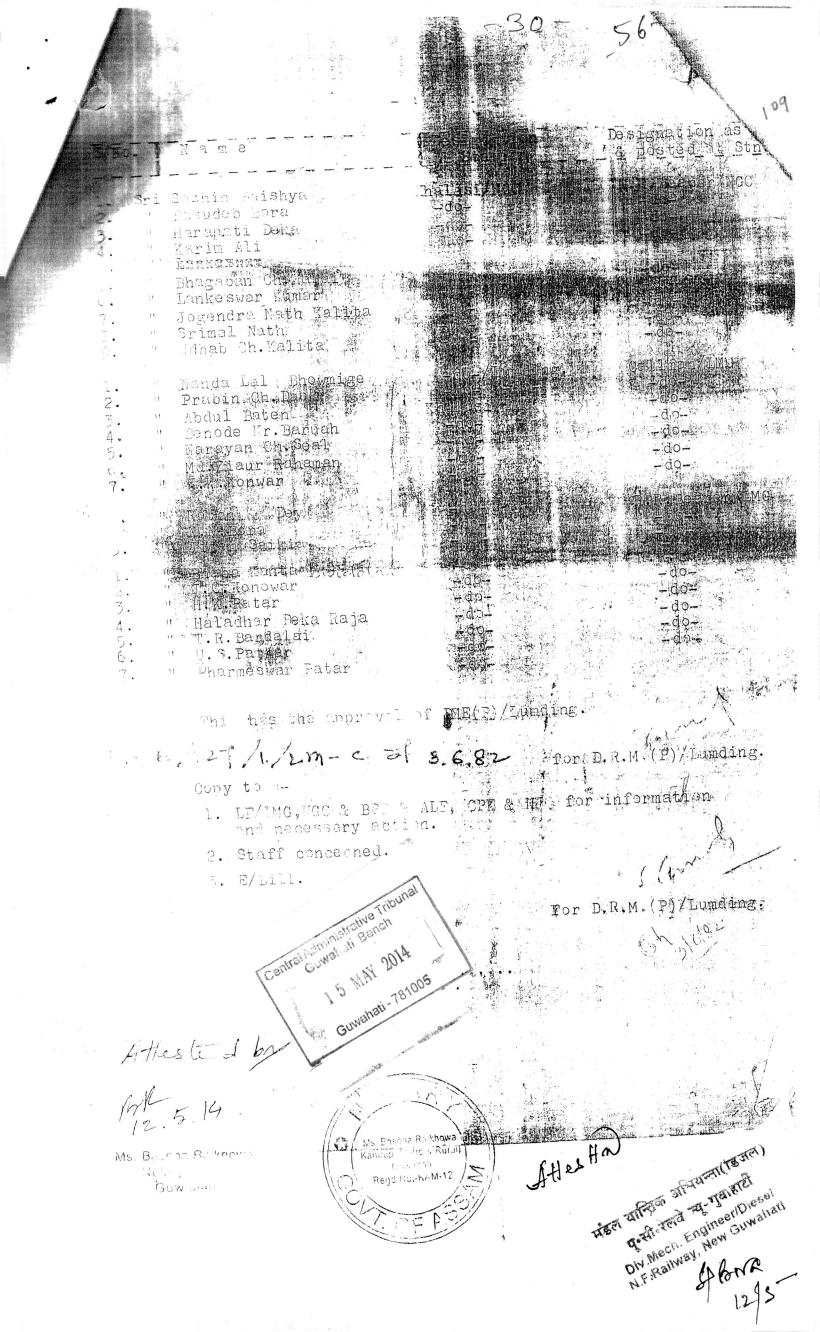
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Central Administrative Tribunal

15 MAY 2014

Guwahali - 781005



Central Administrative Tribunal

Central Administrative Tribunal

Guwahati Bench

15 MAY 2014

Guwahati - 781005

To.

The DRM/P, N.F. Railway,

Lumding Division, Lumding-782447, Assam.

Dt. 15.5.2014.

Sub:- Prayer for release the petitioner's PF, GIS, GRATUITY.....Etc along with all pensionary benefit of her husband and family pension as expedite as possible.

Ref.- Ex. Pet. No. 20/14 in O.A. No. 173/09 (S. Prasad v U.O.I & Ors).

Encl:- (1). Mode of payment, Xerox pass book of applicant as Anxur – I.

#### Sir / Madam,

With reference to the above cited subject matter that I am the undersign applicant. Begs to mention that her SBI A/C No. 31007688272, under SBI Gitanagar Branch, Ghy- 21, if the concern department be communicate in respect of mode of payment, so, I have mentioned my address as below – Address: --- To,

Mrs. Sukumare Prasad @ Shukumari,

w/o. Lt. Narayan Prasad (Ex-Fitter/Loco/BPB)

r/o. - Chalia Nagar, Rly. Colony Bamunimaidan.

P.O.-Bamunimaidan, w/no. 45, house no.19,

Ghy-21, District - Kamrup (M), Assam.

SBI A/C No. 31007688272, under SBI Gitanagar Branch,

C/No. 9854586306/ 8876304747/ 9864071823 (m).

As well as here pending nexus Ex. Petition No. 20/14 in O.A. No. 173/09 (Shukumare Prasad – VS- U.O.I & Ors) before the Hon'ble Central Administrative Tribunal, Bhangaghar, Ghy- 05, K(M), Assam.

Therefore, the Concern Authority would be succeed promptly and release all above mention grievance and thus oblige.

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From:S PRASAD, GHY
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Amt:37.00 , 15/05/2014 , 10:19
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Yours faithful Applicant

Shukumare Prasad @ Shukumari Prasad), w/o. Lt. Narayan Prasad (Excitter/LOCO/Badorpur).

Accounts	dep = Deposit	Pr = Principal
udj = Adjustment .	Dft = Draft	Proc = Processing Charge
Amt = Amount	dish/dsh = Dishonour	rd = Recurring Deposit
Ar = Arrear	DR = Debit	ret/rtn = Return
bat = Balance	DoB = Date of Birth	Rnd = Round of
Capn = Capitalization	eft = Electronic Fund Transfer	sb = Savings Bank
chq/ch = Charge	Inop = Inoperative	SC = Short Credit
chg = Cheque	ins = Insurance	SI/So/SORD = Standing Instruction
Clos = Closure	int/in = Interest	S/D/W/H/o = Son/Daughter/Wife/Husband of
coll = Collection	Ion/In = Loan	tr/trf/xfer = Transfer
comm = Commission	min = Minimum	TT = Telegraphic Transfer
COR/CORR = Correction	os = Outstanding	txn = Transaction
CR = Credit	P & T = Postage & Telegram	Wdl = Withdrawal
ash = Cash	Pos = Point of sale	+MOD bal = total balance (SB+linked MOD a/c)

Snukumore Preshad

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Central Administrative Tribunar

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Guwahati-781005

ापक का क्यान चंग चंका/आवर्तो जमा खाता/कामीमी/कजोमी/एसएम्ड केडिट काड / पाणएफ के लिये लालू इंग्ले खाले की और अवस्थित के बाद अवत है जिल्हा की तक प्रांत वीट गहले प्राप्त नहीं हुई हो तो मांग कर पाल की जा मकती है

- शाहका से यह सम्मीट कर जाती है कि वे अपने खातों का परिवालन करते समय तथा खाते के संबंध में शैंक के म्लब किये क्षेत्र क्षेत्र क्षेत्र के मिक्स में मिक्स के मिक्स में मिक्स कर मान इस्ताक्षर करेंगे।
- हीवर कार में किए जाने वाले आहरणों की छोड़का (आहरण आधकार के अंतर्गत ऋण खाती हेतु) खर्ज में किए कर्ण खान खान के अहरणों के अनुमति इस खामबुक के प्रमृत किए जाने पर ही दो आएगी।
- नामांकन सविधा उपलब्ध है (केवल जमा खातों के लिए लागू)
- कंप्यटर ब्हाग सजित पासवक होने के कारण लेनदेन शीट पर हस्ताक्षर का होना आवश्यक नहीं है।
- इंटरनेट बेकिंग हेतु कुण्या «www.onlinesbi.com» पर लॉग ऑन करें।
- कपया अन्य उत्पद्धि भृत्वधाओं/प्रभरो/आदि को जानकारी हेतु हमारी वेबसाइट <www.sbi co.in> देखे ।
- कृषक अन्य अस्य प्रकार माराज्याक का कार्याम हुए हमार अस्याद अस्य अस्य अस्य अस्य अस्य माराज्य हुई कि से वे प्रका को भीत अथवा गतत पुगतान के लिए उतादायी नहीं होगा। प्राहकों को अपनी पातपुक मुर्ताक स्थान पर रखनी चाहिए। वैक इसके खी जाने या प्राहक ब्दारा इस संदर्भ में की गई वृक्ष के कारण हुई किसी वे प्रका को भीत अथवा गतत पुगतान के लिए उतादायी नहीं होगा।
- प्राधिका का अना नामपुर सुरावात स्थान पर स्थान आहर । जब उसके सा जान पर अरहण जारी के नामपुर के के करके निर्धात सुन्क का भुगतान करने पर प्रदान की काएगी। गम्मयक के तो जाने पर प्राप्त को जाने पर प्राप्त करने पर प्रदान की काएगी।
- मानुक च पर है। जो का कर शहन करा सामक करते हैं के कहाई से अनुपाल किया जाना चाहिए, क्योंकि चुकौती अनुमुख में विटिन्न किल को सत्ती के बरावर की कटौती आहरण अधिकार के अनुपाल किया जाना चाहिए, क्योंकि चुकौती अनुमुख में विटिन्न किल को सत्ती के बरावर की कटौती आहरण अधिकार के अनुपाल किया जाना चाहिए, क्योंकि चुकौती अनुमुख में विटिन्न किल को सत्ती के बरावर की कटौती आहरण अधिकार के अनुपाल किया जाना चाहिए, क्योंकि चुकौती अनुमुख में विटिन्न किल को सत्ती के बरावर की कटौती आहरण अधिकार के अनुपाल किया जाना चाहिए।
- 1) कोर बेंकिन संघा वाला शाखा का ग्राहक चैंक की किसी भी कोर बैंकिंग संखा वाली शाखा से अपनी अपनी पासबुक अपडेट करक सकत है।

#### General Guidelines

- The attention all the customer is invited to the "saving Bank / Recurring Deposit / KCC / KGC / SME Credit Card / PPF Rules" as applicable, a copy whereof may be called for if not
- customer expected adhere to and subscribe uniform signature as per the specimen signature recorded with the Bank, while operating the account or addressing any correspondence to
- the Bank
  Distinctive account number should be mentioned in each transaction with the Bank. Customer should also examine the entries made in the passbook carefully and draw the Bank's attention to errors or omissions. If any when presented with this passbook with the Bank's attention to errors or omissions. If any when the account, other than by cheque and debit card, (for loan a/cs within drawing power) will be permitted only when presented with this passbook.

  Withdrawal continues account, other than by cheque and debit card, (for loan a/cs within drawing power) will be permitted only when presented with this passbook.

- Withdrawal from the account, other than by cheque and debit card. (for loan a/cs within drawing power) will be permitted only when presented with this passbook. Nomination facility is available (applicable to deposit accounts only). This being computer printed passbook does not need signature on transaction sheets.
  Please log on to <a href="www.wo.ninesbo.com">www.wo.ninesbo.com</a> for lottened Banking.
  Please visit our site <a href="www.wo.ninesbo.com">www.wo.ninesbo.com</a> for other products / facilities / charges etc
  Customer should keep the pussbook in a safe place. The Bank will not be responsible for any loss or incorrect payment attributable to any negligence on customers' part in this regard
  Customer should credit by sufficient of the matter request after necessary enquiry / proper identification on payment of prescribed charges.
  If sonit / Tots, applicate will be issued on writter request after necessary enquiry / proper identification on payment of prescribed charges.
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  If sonit / Tots is a proper is sufficiently address to the repayment schedule (in case of loan account) because the drawing power would be automatically reduced as per prescribed repayment schedule.
- Customer of Core Banking branch has the facility to get the passbook updated at any of Core Banking Branch of the BANK

Please paste photograph properly Do not use staple pins. Photograph (s) needs to be attested by issuing authority



Central Administrative Tribunal |

I shu Kumore Prashad